

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

I.A. No. \_\_\_\_\_/2025

(Arising out of O.A. No. 26/2025/EZ)

**Youth United for Sustainable Environment Trust  
...Applicant**

Vs.

**State of Odisha & Ors**

... Respondents

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**Cuttack**

**Dt.12.07.2025**

**Advocate for the Intervener**



**RAKESH BEHERA, ADVOCATE**

E. No.- O-1202/2018, Mob- 8658450666



**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

I.A. No. \_\_\_\_\_/2025

(Arising out of O.A. No. 26/2025/EZ)

**IN THE MATTER OF:**

An application for Intervention  
under Section 14 of the NGT Act, 2010

AND

**IN THE MATTER OF:**

Youth United for Sustainable  
Environment Trust ... Applicant

Vs.

State of Odisha & Ors ... Respondent

AND

**IN THE MATTER OF:**

Rohita Kumar Jena, aged about 71  
years, Son of Late Ananta Charan  
Jena of Vill/PO- Kualo, PS-  
Parjang, Dist- Dhenkanal- 759120

..... **Intervener Petitioner**

The humble petition of the Intervener  
petitioner named above;

**MOST RESPECTFULLY SHEWETH:**

1. That, it is respectfully submitted that, it has been observed in the joint committee report dated

Rohita Kumar Jena

*Handwritten signature*



X

30.04.2025 that, some habitations are present over the Plot No. 3493 having kissam Gramya Jungle under Khata No. 824 of Vill- Kualo since a long period. Pursuant to such observation, the villagers inhabiting on the said schedule land have reasons to apprehend that orders to be passed in the instant original application might prejudice the interests of the villagers residing on it. In the said circumstances, a meeting of the village committee, consisting of the villagers and presided by Sri Ajaya Kumar Sahoo, was held on 10.07.2025 and a unanimous resolution was passed to make an application before this Hon'ble Tribunal for being impleaded as a party in the instant Original Application. Accordingly, Sri Rohita Kumar Jena was authorised in the said resolution to represent the villagers by filing an application for intervention in O.A. No. 26/2025. Thus, the application for intervention.

The Resolution dated 10.07.2025 passed in the Village committee is filed herewith as **ANNEXURE-9/A.**

2. That, the aforementioned land schedule is inhabited by almost 300 families of Kualo village. These families have been residing on the schedule land from pre-independence times under the watch of the then Gadajat kingdom. Post-independence, the villagers

Rohita Kumar Jena

*[Handwritten signature]*



X

have approached the subsequent governments with requests to issue RORs in their favour but their requests have fallen on deaf ears. However, with the observation about encroachment by these villagers on the schedule land, the villagers apprehend the risk of being thrown out of their houses. Hence, it is necessary that the villagers be heard before any orders are passed in the instant O.A. No. 26/2025.

3. That, in the aforesaid facts and circumstances, the intervener petitioner, representing the villagers of Kualo, is a necessary party and he may be impleaded as Opp.Party No.9 to the case for just and fair adjudication of the case or else it will cause prejudice to the villagers.

### P R A Y E R

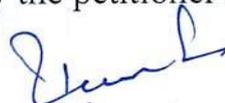
It is therefore humbly prayed that this Hon'ble Tribunal may graciously be pleased to allow the intervener petitioner to be impleaded as an Opp. Party No.9 and allow the intervener petitioner to apprise the Hon'ble Tribunal regarding the present status of the villagers;

And for this act of kindness the petitioner as in duty bound shall ever pray.

Cuttack

Date: 12.07.2025

By the petitioner through

  
Advocate

Rohita Kumar Jena



✖

**AFFIDAVIT**

I, Rohita Kumar Jena, aged about 71 years, Son of Late Ananta Charan Jena of Vill/PO- Kualo, PS- Parjang, Dist- Dhenkanal- 759120, do here by solemnly affirm and state as follows:

1. That, I am the intervener petitioner in this case.
2. That, the facts stated above are true to the best of my knowledge and based on records.

Identified by Gubhan kar Panda  
Advocate's Clerk 12/07/25

Rohita Kumar Jena  
Deponent

**CERTIFICATE**

Certified that due to non-availability of cartridge papers, white papers have been used. Further undertake to file the English translation of Odia annexure at the time of hearing of the case.

Cuttack

Date:12.07.2025

Rakesh Behera

**RAKESH BEHERA, ADVOCATE**  
E. No.- O-1202/2018, Mob- 8658450666

above named deponent being identified by Mr./Ms. S. Panda Advocate appear before me at 4 P.M. AM/PM on this the 12 day of July 2025 .. .. solemnly affirms that the facts stated are true to his/her knowledge and belief

M. S. W.  
NOTARY  
CUTTACK TOWN 12/7/25



**ENGLISH TRANSLATION OF PAGE-05**

**ANNEXURE-9/A**

**Paramahansapur Village Working Committee Meeting**

**Place- Village community center**

**Date- 10.07.2025**

**Time- 7 PM**

Today, the following resolution was passed in the village working committee meeting presided by Sri Ajay Kumar Sahoo.

1<sup>st</sup> Resolution :- Due to shortage of residential space, inhabitants of Paramahansapur Basti left Kualo main village and are settled at the present location since last 80 years. The Basti settled at the present location before independence, during the rule of Gadjat kingdom and with the knowledge of then administration. After independence and before Forest Laws came into force, the villagers had approached the government with demand to issue Record of Rights (ROR) in their favour but till date the same has not been provided. Barring 12 families out of 300 families of our village, all the families are residing on the government land by constructing houses on it. However, it is disappointing that, an individual of another district has approached the National Green Tribunal, Kolkata Bench with an ill intention to cause hardship to the villagers of Paramahansapur (Kualo). Hence, it is unanimously resolved that, the villagers will participate in the proceedings before National Green Tribunal. Accordingly, it is unanimously agreed that, Sri Rohita Kumar Jena will represent the villagers in the NGT by filing application for intervention.

At the end, the president thanked everyone and the meeting was adjourned.

Sincerely  
Sd/-

Ajaya Kumar Sahoo

Signatures of villagers present

1. Rohita Kumar Jena
2. Amar Prasad Sahu
3. Krushna Chandra Sahoo

Continued...

*English Translated copy attested*

*[Signature]*  
14/7/25

**ENGLISH TRANSLATION OF PAGE-06**

Bijaya Kumar Sahoo

Narottam Sahu

Nrusingha Patnaik

Narottam Biswal

Ramesh Chandra Sahoo

LTI of Bibhuti Ku Sahu

Girish Bhutia

Dusmant Behera

Antaryami Bhutia

Santos Behera

Subrat Behera

Pabitra Swain

Rabinarayan Sahoo

Shyamghan Biswal

Parmananda Patnaik

Mulia Sahoo

Durga Prasad Biswal

Sailendra Sahoo

Tripurari Barik

Balaram Sahoo

LTI of Sarat Biswal

Ranjit Sahoo

Bipini Nayak

Sisisr Kumar Biswal

Lalit Bhutia

Bibhuti Kumar Kabi

Ranjit Kumar Jena

*English Translated copy attested.*

*Deenababu Sahu*  
14/7/21



Bijaya Kumar Sahoo

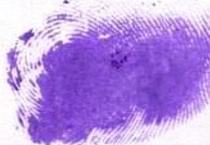


Nanottam Sahu

ନାଉଟାମ ସାହୁ

classmate Biswal

Ramesh Ch Sahu



Lti Bibhuti Sahu

ବିଭୂତି ସାହୁ

Desmont Behera

ଆନ୍ତୋନିଓ ବିହେରା

Santos Behera

ସାନ୍ତୋସ ବିହେରା

Rebeka Sahoo

ରିବିକା ସାହୁ

ଅଧ୍ୟାପକ ଜୟାମି

ଶ୍ରୀମତୀ ସୁମିତ୍ରା ଦାସ

ସୁମିତ୍ରା ଦାସ



ଜୁଗୀ ସୁଧାଂଶୁ ଦାସ

ଜୁଗୀ ସୁଧାଂଶୁ ଦାସ

Tripurani Barik

ତ୍ରିପୁରାଣୀ ବାରିକ



Sarate Biswal

ସାରାଟେ ବିସ୍ୱାଲ

ସୁନୀଲ କୁମାର

ସୁନୀଲ କୁମାର

କଲିଙ୍ଗ ପୁସ୍ତକାଳୟ

Bibhuti Kumar Kousi  
Rangap Kumar Jena

TRUE COPY ATTESTED

Rohita Kumar Jena.

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE

BENCH, KOLKATA

**O.A. No. 26 of 2025**

Between

**Youth United for Sustainable Environment Trust**

... Appellant/Petitioner/Plaintiff

**Vs**

**State of Odisha & Ors ... .. Respondent/Opp.Party/Defendant**

**Know all men by these Presents that by this Vakalatnama**

**I/We Rohita Kumar Jena, aged about 71 years, Son of Late Ananta Charan Jena of Vill/PO- Kualo, PS- Parjang, Dist- Dhenkanal- 759120**

Appellant/Respondent/Petitioner/Opposite Party in the aforesaid Revision/Appeal case to hereby appoint and retain **M/s. RAKESH BEHERA, J. SARKAR, B.NAYAK, R.C.KHUNTIA, L.N.DWIBEDY, S.MOHANTY MOB.8658450666** Advocate(s), to appear for me/us, in the above case and to conduct and prosecute (or defend the same and all proceedings that may be taken in respect of any application connected with the same, or order any decree or order passed therein including all applications for return of documents or receipt of any money that may be payable to me/us in the said case and also in applications for review and in appeals under Orissa High Court Order and in applications for leave to appeal Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully entered in the said case.

Dated. 12/07/2025

Received from the executant(s)  
satisfied and accepted as I/we  
hold no brief for the other side.



R.BEHERA, Advocate.  
E.No.O-1202/2018, Mob-8658450666  
Accepted as above



R.C.KHUNTIA, Advocate  
E.No. O-585/1990, MOB-9810399295  
Accepted as above



B.NAYAK, Advocate.  
E.No.D-7054/2023, Mob-9078164634  
Accepted as above



S.MOHANTY, Advocate.  
E.No.O-418/2023, Mob-7978836988  
Accepted as above



J.SARKAR, Advocate.  
E.No.O-1756/2021, Mob-9437103726  
Accepted as above



L.N.DWIBEDY, Advocate  
E.No.o-1392/2004, Mob-9337575141  
Accepted as above

*Rohita Kumar Jena*  
**Signature of Executant (s)**